

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 115
(IB)-723(PB)/2019

IN THE MATTER OF:

M/s. Dewpoint Services Consultants LLP Petitioners/Applicant
v.
Three C Projects Pvt. Ltd. & Ors. Respondent

Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 04.06.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner
For the Respondent

Mr. Abhishek Narang, Adv.
Mr. Rajnish Sinha & Ms. Shreya Kohli, Advs.

ORDER

Ld. Counsel for the respondent seeks and is granted three days time to file vakalatnama & two weeks time to file reply with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 16.07.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

04.06.2019
Ritu Sharma